

sanctioned the following projects for the development of tourism in Shekhawati area of Rajasthan:

(Rs. in lakhs)

S. No.	Name of the Scheme	Amount Sanctioned
1.	Tourist Complex at Fatehpur	16.09
2.	Kiosk at Mandawa	0.64
3.	Cafeteria at Mahensar	2.16
4.	Shekhawati Festival	1.25

Fixation of Lawyers' fee

356. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the views of the Bar Council of India have been received as regards Law Commission's 128th report pertaining to fixation of minimum and maximum fee charged by lawyers; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The matter is under consideration of the Government.

[Translation]

Development of Tourist Spot in North Bihar

357. SHRI DEVENDRA PRASAD YADAV: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to

develop Madhubani as an attractive tourism spot during the Eighth Five Year Plan;

(b) if so, the time by which it would be developed; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The Government have not received any proposal to develop Madhubani as a tourist spot from the State Government of Bihar.

(b) and (c). Does not arise.

[English]

Purchase of a Residential Flat in Calcutta by MSTC

358. SHRIMATI GEETA MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Metal Scrap Trade Corporation Ltd. (MSTC) purchased in 1986 a residential flat for its Managing Director at 176, Sarat Bose Road, Calcutta-700019, within a few months after the present incumbent had taken over;

(b) if so, the rate at which it was purchased.

(c) whether tenders were invited and prior assessment from any accredited valuer made;

(d) whether the super-built area of the flat is far beyond the admissible upper limit;

(e) whether before receipt of clearance on legal encumbrances about the ownership of the flat, the MSTC made advance payment in this regard, if so, the reasons therefor; and

(f) whether any independent enquiry is proposed and if so, when?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): (a) to (e) MSTC purchased a flat at Sarat Bose Road, Calcutta in 1986. The prescribed procedure of issue of advertisements etc. was followed and out of the 17 offers received, the flat at 176, Sarat Bose Road, was purchased since it was available on cheque payment basis. The flat was purchased within the specified limits of carpet areas as provided in the Bureau of Public Enterprises guidelines. The flat was purchased at the negotiated rate of Rs. 660.00 per sq. feet. According to the practice prevailing in the State, checking of legal encumbrances about any immovable property was possible only after making an advance payment and hence this was done. The CBI had also made a secret investigation into this matter and concluded that there was no irregularity in the above purchase.

(f) In view of the above, does not arise.

Payments in Foreign Exchange

359. DR. A.K. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the details of the subscriptions, contributions and aid given in foreign exchange during the Seventh Five Year Plan showing (i) names of the Ministry, and State/ Union Territory which dealt with the matter in each case, (ii) name of the foreign country to which it was given, and (iii) reasons for giving the aid; and

(b) whether there have been cases where such contributions have been discontinued, if so, the details thereof and the reasons for discontinuance in each case?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The information is being collected and will be laid on the table of the House.

New policy to develop Ship Breaking Industry

360. DR. V. RAJESWARAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government propose to adopt any new policy to develop Ship Breaking Industry in the country; and

(b) if so, the steps proposed to be taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

Excise Duty Evasion by Colour and Processing labs

361. DR. V. RAJESHWARAN: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted to detect Excise Duty Evasion at Colour and